

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/01687/2016

Date of order: 12.1.2017

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Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member

BIKASH DEY & OTHERS

VS.

UNION OF INDIA & ORS. (Satyajit Ray Film & Television Institute)

For the Applicants : Mr. M. Chattopadhyay, Counsel

For the Respondents : Mr. S. Paul, Counsel

ORDER (Oral)

Ld. Counsel for both sides are present.

2. With the consent of both the parties, it is ordered that a fresh detailed representation covering all aspect of their grievance be submitted to the appropriate respondent authority within a period of 7 days. On receipt of such representation, the competent authority will consider the grievance of the applicants within 2 months and intimate the applicants through a speaking and reasoned order within 7 days thereafter.

4. It is made clear that I have not gone into the merits of the case. All points are left open for consideration by the respondent authorities.

5. The matter is accordingly disposed of. No costs.


(Jaya Das Gupta)
Administrative Member

SP